## CENTRAL ELECTRICITY REGULATORY COMMISSION

## **NEW DELHI**

## Petition No. 1/TT/2025

Subject Approval under Section 62 read with Section 79(1)(d) of the

Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under "POWERGRID works associated with Western Region"

Strengthening Scheme XV" in Western Region.

**Petitioner** Power Grid Corporation of India Limited

Respondents Madhya Pradesh Power Management Company Ltd and 8

Others

Date of Hearing 11.3.2025

Coram Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Parties Present Mr. Mohd. Mohsin, PGCIL

Mr. Vishal Sagar, PGCIL Mr. Divyanshu Mishra, PGCIL

Mr. Arjun Malhotra, PGCIL

## **Record of Proceedings**

The Petitioner's representatives submitted that the present Petition has been filed for truing-up of Transmission Tariff for 2019-24 tariff period and determination of Transmission Tariff for the 2024-29 tariff period for assets under "POWERGRID works associated with Western Region Strengthening Scheme XV" in Western Region.

- 2. None were present on behalf of the Respondents, despite notice.
- 3. After hearing the Petitioner's representatives, the Commission directed as under:
  - (a) The Petitioner, to furnish the following information, on an affidavit, within one week, with a copy to the Respondents:



- (i) The Petitioner is required to provide reasons for variation in claiming ACE w.r.t approved ACE.
- (ii) The Petitioner is required to confirm whether all the assets are in use or any decapitalization has occurred.
- 4. The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
- 5. Subject to the above, the order was reserved in the matter.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)